

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**T.P. No. 69 /2017**  
CP-1041/2016 H.C

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh**  
**Hon'ble Member (T) Shri S.Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>th</sup> February, 2017, 10.30 A.M**

Name of the Company	Shiv Tower Pvt.Ltd		
Under Section	<b>391(2),394</b>		<b>Amalgamation</b>
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ANUJ SINGH ADVOCATE  
SOURAV GHOSH ADVOCATE

} Petitioner

Anuj Singh  
S Ghosh

JANJAY YADAV

~~28/2/2017~~  
R.D.(E.R.)

Janjay Yadav  
28/2/2017

**ORDER**

Ld. Counsels for the Petitioner and Mr. Sanjay Yadav on behalf of RD(ER) are present.

2. Heard. Admit.

3. This petition has been filed for confirmation of the Scheme of Arrangement and Amalgamation between the petitioner companies and their respective shareholders.

4. It is seen from the order of the Hon'ble Calcutta High Court dated 26/09/2016 that meeting of the shareholders has been dispensed with.

5. Let notice of this petition for sanction of the Scheme of Arrangement be served on the Central Government (through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata), Income Tax Department, having jurisdiction over the petitioners, Registrar of Companies, West Bengal, Official Liquidator, CCI and other relevant sectoral regulators, if applicable, by sending the same by hand delivery through special messenger or by registered post or speed post within 5 days from the date of this order for filing their representation, if any, on the petition within 30 days from the date of notice. Copy of the petition along with all annexure shall be sent with the notice. The notice shall specify the date fixed for hearing of the petition and shall state that representation, if any, should be filed before this Tribunal within 30 days of the date of receipt of the notice with a copy of such representation being sent simultaneously to the petitioners and/or their advocates. If no such representation is received by the Tribunal, within the said period, it shall be presumed that such Authorities have no representation to make on the Scheme of Arrangements and Amalgamations. Such notice shall be sent in the Form No.CAA.3 of the Companies (Compromises, Arrangements & Amalgamation) Rules, 2016 with necessary variations incorporating the directions therein.

6. Let advertisement of the hearing of the petition be published once in "Business Standard" and once in "Pratidin" 10 days before the date fixed for hearing pursuant to Form No. NCLT 3A of the National Company Law Tribunal Rules, 2016, with necessary variations.

7. The petition is fixed for hearing on 12/04/2017

Certified copy of the order may be issued upon compliance of all requisite formalities.



(S. Vijayaraghavan)  
Member (T)



(Vijai Pratap Singh)  
Member (J)